

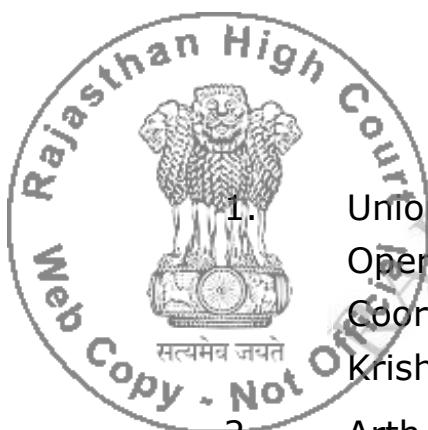


**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT  
JODHPUR**

D.B. Civil Writ Petition (PIL) No. 3069/2022

1. Gajendra Purbia

2. Omprakash H Upadhyay



----Petitioners

Versus

1. Union Of India, Through Central Registrar, Multi State Co-Operative Society Act) Department Of Agriculture, Corporation And Farmer Welfare, Ministry Of Agriculture, Krishi Bhawan, New Delhi 110001

2. Arth Credit Co-Operative Society Ltd., Registered Office Plot No. 43, Opposite Ashapura Mandir, Choupasni Road, Jodhpur (Rajasthan) 342005

----Respondents

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For Petitioner(s) : Mr. Sumit Singhal  
For Respondent(s) : ---

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**HON'BLE THE CHIEF JUSTICE MR. AKIL KURESHI  
HON'BLE MS. JUSTICE REKHA BORANA**

**Order**

**02/03/2022**

**सत्यमेव जयते**

In this public interest petition as it stands today, there are no supporting documents or informative evidence, even *prima facie* sustaining serious allegations made by the petitioners with respect to mis-management of the respondent No.2 Arth Credit Cooperative Society. In the present format, we are not inclined to entertain this petition. A citizen approaching the Court in a public interest jurisdiction holds a greater duty to make full research and

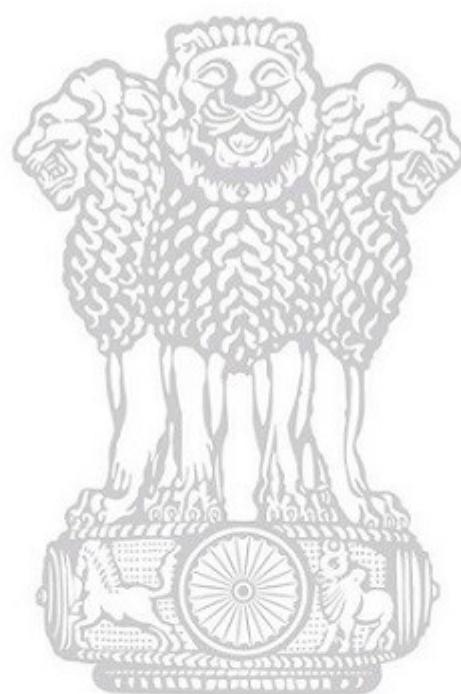


present necessary facts before the Court to cause further investigation.

The petition is, therefore, disposed of. However, if the petitioners are able to place further material on record, it would be open for them to file a fresh public interest petition.



**(AKIL KURESHI),CJ**



**सत्यमेव जयते**